

DIVISION BENCH O-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th JANUARY, 2021, 10:30 A.M

Name of the Company	CENTRAL BANK OF INDIA Vs. M/S. SHIMA EDIBLES PRIVATE LIMITED		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Ms. Rituparna Sanyal, Advocate - For the Financial Creditor

ORDER

Ms. Rituparna Sanyal, Ld. Counsel for the Financial Creditor, is present.

From the record, it appears that the Court notice indicating the date of hearing to be on 14th February, 2020, does not appear to have been sent to the Corporate Debtor. With the result, that they were not present on the date of hearing of the matter. Inadvertently, this aspect has been overlooked while passing Order dated 14-02-2020. The Order dated 14-02-2020 is, accordingly, recalled, wherein the Corporate Debtor was set ex parte.

In these circumstances, the Corporate Debtor shall have three weeks' time to file the reply to the present Petition, copies of which shall be served, in advance, on the Financial Creditor.

The Ld. Counsel for the Financial Creditor is also directed to serve a copy of today's Order, both by Speed Post and through E-mail, on the Corporate Debtor and file the affidavit of service, in this regard.

List this matter for hearing on 26th February, 2021.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

